

ITEM NO.40  
(Part heard)

COURT NO.8

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 500/2022

C.S. RAMASWAMY

Appellant(s)

VERSUS

V.K. SENTHIL & ORS.

Respondent(s)

[FOR FINAL DISPOSAL]

IA No. 88385/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 88386/2020 - EXEMPTION FROM FILING O.T.

IA No. 88384/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

C.A. No. 504/2022 (XII)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 89491/2020, FOR EXEMPTION FROM FILING O.T. ON IA 89492/2020  
IA No. 89491/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 89492/2020 - EXEMPTION FROM FILING O.T.)

C.A. No. 505/2022 (XII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 89871/2020, FOR EXEMPTION FROM FILING O.T. ON IA 89872/2020  
IA No. 89871/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 89872/2020 - EXEMPTION FROM FILING O.T.)

C.A. No. 506/2022 (XII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 93165/2020, FOR EXEMPTION FROM FILING O.T. ON IA 93166/2020  
IA No. 93165/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 93166/2020 - EXEMPTION FROM FILING O.T.)

C.A. No. 502/2022 (XII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 89430/2020, FOR EXEMPTION FROM FILING O.T. ON IA 89431/2020  
IA No. 89430/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 89431/2020 - EXEMPTION FROM FILING O.T.)

C.A. No. 501/2022 (XII)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 89221/2020, FOR EXEMPTION FROM FILING O.T. ON IA 89223/2020  
IA No. 89221/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 89223/2020 - EXEMPTION FROM FILING O.T.)

C.A. No. 503/2022 (XII)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 89439/2020, FOR EXEMPTION FROM FILING O.T. ON IA 89440/2020  
IA No. 89439/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 89440/2020 - EXEMPTION FROM FILING O.T.)

contd..

Date : 21-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. A. Mariarputham, Sr. Adv.  
Mr. R. Balasubramanian, Sr. Adv.  
Mr. C. Thirumaran, Adv.  
Mr. Avneesh Arputham, Adv.  
Ms. Anuradha Arputham, Adv.  
Dr. Ram Sankar, Adv.  
Mr. R.N. Amarnath, Adv.  
Mr. Adit Subramanian Pujari, Adv.  
Mr. Praveen Kr. Singh, Adv.  
Mr. Ankit Sharma, Adv.  
M/S. Arputham Aruna And Co, AOR

For Respondent(s) Mr. Sushil Kumar Jain, Sr. Adv.  
Mr. S. Sinnaraj, Adv.  
Ms. E. R. Sumathy, AOR  
Mr. A. Parthasarathi, Adv.  
Ms. Pooja Shree S., Adv.  
Ms. Murugesan M., Adv.  
Ms. Shruti, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Shri Kapil Sibal, learned Senior Advocate appearing on behalf of the appellant and Shri Sushil Kumar Jain, learned Senior Advocate appearing on behalf of the respondents.

Delay in filing substitution applications is condoned; applications for substitution are allowed and abatement is set aside.

Arguments concluded.

Judgment reserved.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
ASSISTANT REGISTRAR